

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4116 of 2020

Mirga Sandil

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Mr. Pravin Kumar, Advocate

For the State

: Mr. Ashok Singh, A.P.P.

Order No. 02

Dated 29th July, 2020

Heard the learned counsel appearing for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. Case No. 115 of 2018 arising out of Goilkera P.S. Case No. 02 of 2017 (G.R. No. 12 of 2017).

It has been alleged that the brother of the informant and another person riding on the same motorcycle were shot dead by some named as well as unnamed persons.

The petitioner is not named in the F.I.R. and seems to have been implicated on the confession of co-accused Somnath Nag who has been granted bail by this Court in B.A. No. 5547 of 2018. Another co-accused, namely, Martiyas Tuti @ Mangra Tuti, whose case is similar to that of the petitioner, has also been granted bail by this Court in B.A. No. 3733 of 2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Addl. Sessions Judge-III at Chaibasa in connection with S.T. Case No. 115 of 2018 arising out of Goilkera P.S. Case No. 02 of 2017 (G.R. No. 12 of 2017).

(RONGON MUKHOPADHYAY,J.)